

ITEM NO.51

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Criminal) No(s).189/2023

XYZ &amp; ORS.

Petitioner(s)

VERSUS

STATE NCT OF DELHI &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.87189/2023-PERMISSION TO PLACE ON RECORD  
 THE DOCUMENTS IN SEALED COVER)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
 HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
 Mr. Narender Hooda, Sr. Adv.  
 Mr. Shaurya Lamba, Adv.  
 Ms. Nandita Hooda, Adv.  
 Mr. Karanvir Hooda, Adv.  
 Mr. Aditya Mishra, Adv.  
 Mr. Aditya Hooda, Adv.  
 Mr. Anidya Malhotra, Adv.  
 Mr. Rahul Rathore, Adv.  
 Ms. Aparajita Jamwal, Adv.  
 Ms. Anusha Nagarajan, Adv.  
 Dr. Surender Singh Hooda, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General  
 Mr. Shreekant Neelappa Terdal, AOR  
 Mr. Kanu Agrawal, Adv.  
 Mr. Bhuvan Kapoor, Adv.  
 Mr. Mahdavi Sinhal, Adv.  
 Mr. Adit Khorana, Adv.  
 Dr. N. Visakamurthy, Adv.

UPON hearing the counsel the Court made the following  
**O R D E R**

- 1 During the course of the hearing, Mr Tushar Mehta, Solicitor General, stated that since the allegations implicate the commission of a cognizable offence, the respondents have decided to register a First Information Report today.

- 2 Mr Kapil Sibal, senior counsel appearing on behalf of the petitioners, has placed an affidavit on the record in a sealed cover since there is an apprehended danger to the safety of a minor girl, who was an alleged victim of sexual assault.
- 3 Bearing in mind the contents which have been placed on the record, we direct the Commissioner of Police, Delhi to make an assessment of the threat perception and to provide adequate security to the minor girl involved.
- 4 An affidavit shall be filed before this Court on or before 4 May 2023 of the steps which have been taken for providing security to the minor girl.
- 5 Our direction for the provision of security to the alleged minor victim shall not stand in the way of the Commissioner of Police making an independent assessment of the threat perception of other complainants and, if the situation so requires, for making provision for security for them as well.
- 6 A copy of the attachment which is placed in a sealed cover was also shared by Mr Kapil Sibal with the Solicitor General.
- 7 On his request, we permit the Solicitor General to share the copy which has been shared with him with the Commissioner of Police, Delhi so as to facilitate security arrangements. The Commissioner of Police shall maintain utmost confidentiality with regard to the identity of the alleged victim(s).
- 8 List the petition on 4 May 2023.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**